

(P)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 490/89

198

XXXXXX8

DATE OF DECISION 29.8.91

Mr. Manohar Gangadhar Makoday Petitioner

Applicant No. 4 and 5 in person Advocate for the Petitioner(s)

Versus

The Union of India and ors. Respondent

Advocate for the Respondent(s)

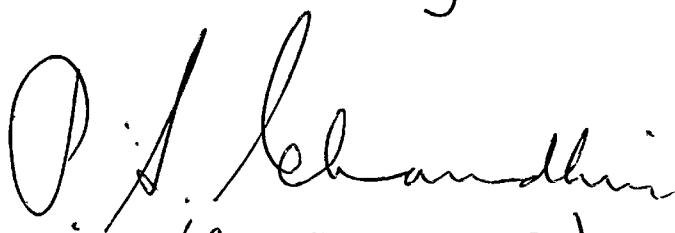
Mr. A. I. Bhatker, instructing
Mr. M. I. Sethna, Sr. Counsel

CORAM

The Hon'ble Mr. P. S. CHAUDHURI, Member (A)

The Hon'ble Mr. T. C. REDDY, MEMBER (J)

- 1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
- 2. To be referred to the Reporter or not ?
- 3. Whether their Lordships wish to see the fair copy of the Judgement ?
- 4. Whether it needs to be circulated to other Benches of the Tribunal ?


 P. S. Chaudhuri
 (P. S. CHAUDHURI)
 M(A)

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

ORIGINAL APPLICATION NO. 490/89

Shri Manohar Gangadhar Makoday
and other 4

.... Applicants

Vs/

The Union of India
and other

.... Respondents

CORAM : HON'BLE SHRI P.S.CHAUDHURI, MEMBER (A)

HON'BLE SHRI T.C.REDDY, MEMBER (J)

Appearance :

Applicant No.4 and 5
are present

Mr. A. I. Bhatkar, Adv.,
who is instructing
Mr. M. I. Sethna, Sr. Counsel

ORAL JUDGMENT

DATED: 29.8.1991

(PER : P.S.CHAUDHURI, M(A)

This application under Section 19 of the Administrative Tribunals Act, 1985 was filed on 31.3.1989. In it the applicants are seeking a direction to the respondents to restore the channel promotion retrospectively which has otherwise been cut off for the category of Overseers and to treat Overseers (Civil) and Overseers (Elect) as a single category and to constitute the Departmental Promotion Committee for the post of the Assistant Research Officers after restoring the channel of promotion for the cadre of Overseers and to furnish a copy of the acceptance report communicated to Respondant No.2 in respect of pay scales and redesignation of the Overseers category

23, and

The respondents i.e. 3 to 9, 11, 12, 14 to 21, 24, 26/37 to 46
is on record.

2. When this case is called on for hearing applicants
No. 4 and 5 appeared before us in person and submitted
M.P. No. 692/91 signed by all 5 applicants and their
advocate seeking permission to withdraw the original application.

Mr. A. I. Bhatkar, learned counsel for the respondents No. 1 and 2,
who submits that he is instructing Mr. M. I. Sethna, alone/before
us for respondents No. 1 and 2.

3. In view of the prayer ^{now} made by the applicants, the original application
is disposed of as withdrawn. In the circumstances, ^{of the case,} there will
be no order as to costs. M.P. 692/91 disposed of as allowed.

T. C. Reddy
(T.C. REDDY)
MEMBER (J)

P. S. Chaudhuri
(P.S. CHAUDHURI)
MEMBER (A)